CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

Coram:

- 1. Dr. Pramod Deo, Chairperson
- 2. Shri Bhanu Bhushan, Member
- 3. Shri R.Krishnamoorthy, Member
- 4. Shri S.Jayaraman, Member

I.A.No. 35/2008 in Petition No. 87/2007

In the matter of

Determination of final charges for sub-load Despatch Centre at Modipuram under UPPCL.

And in the matter of

Power Grid Corporation of India Limited, Gurgaon Vs

..Petitioner

Uttar Pradesh Power Corporation Ltd., Lucknow

--- Respondent

ORDER

Through this interlocutory application, the petitioner, Power Grid Corporation of India Limited prays for extension of time up to 31.12.2008 for furnishing the information called for vide order dated 3.7.2008.

- 2. The Commission by its order dated 3.7.2008 directed the petitioner to submit the revised calculations based on capital cost as on 31.3.2008, along with approved revised cost estimate on affidavit by 31.7.2008, with advance copy to the respondent, who was to file its reply, if any, by 20.8.2008. Subject to this, order was reserved.
- 3. On the request of the petitioner, the Commission by its order dated 1.8.2008 in I.A. No. 15/2008 allowed the petitioner to submit the requisite information on affidavit latest by 31.10.2008.

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- 4. The petitioner has submitted that approval of the Revised Cost Estimate shall take some more time and, therefore, it is not possible for it to submit the requisite information within the stipulated time. Accordingly, the petitioner has sought extension of time up to 31.12.2008 for submission of the information called for.
- 5. The prayer made by the petitioner in regard to extension of time is allowed. The petitioner is directed to submit the requisite information on affidavit latest by 31.12.2008, with advance copy to the respondent, who may file its reply, if any, by 20.1.2009.
- 6. List this petition on 12.2.2009 for further directions. In view of this the petition shall not be listed on 27.11.2008.
- 7. The petitioner has paid filing fee of Rs. 20,000/-. It is directed to deposit the balance filing fee of Rs. 20,000/- in view of enhancement of fee for interlocutory application to Rs. 40,000/-.
- 8. I.A. stands disposed of in above terms.

Sd/- sd/- sd/- sd/- sd/- Sd/- Sd/- Sd/- (S.JAYARAMAN) (R.KRISHNAMOORTHY) (BHANU BHUSHAN) (DR. PRAMOD DEO) MEMBER MEMBER MEMBER CHAIRPERSON New Delhi dated the 17th November 2008